

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDER BY THE GOVERNOR

NOTIFICATION

Dated Shillong, the 24th April, 2026.

No. LJ (A) 28/2001/Pt-1/366 – The Governor of Meghalaya is pleased to denotify the appointment of Shri Lambor Malngiang as Co-Chairman of the Meghalaya State Law Commission made vide this Department's Notification No. LJ (A) 28/2001/Pt-1/354, dt.2.06.2023 with immediate effect.

Sd/-

(Shri C.V.D. Diengdoh, IAS)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department

Memo No. LJ (A) 28/2001/Pt.I/366 –A,

Dated Shillong, the 24th April, 2026.

Copy to: -

1. The P.S. to the Chief Minister of Meghalaya, Shillong.
2. The P.S. to the Speaker, Meghalaya Legislative Assembly.
3. The P.S. to the Law Minister, Meghalaya, Shillong.
4. The P.S. to the Chief Secretary of Meghalaya.
5. The Secretary to the Govt. of Meghalaya, Cabinet Affairs Department.
6. The Advocate General, Meghalaya High Court, Shilong.
7. The Principal Accountant General (A & E), Meghalaya, Shillong – 793001.
8. The Secretariat Administration Department (Accounts).
9. The Secretary, Meghalaya State Law Commission.
10. Shri Lambor Malngiang, Ex-MLA, Laitkor Nongdaneng, East Khasi Hills, Meghalaya.
11. The Director of Printing & Stationery, Meghalaya for publication of the notification in the next issue of the Gazette of Meghalaya.
12. The Treasury Officer, Shillong North/South Treasury.
13. DEO, Law Department.
14. Guard File.

By order etc.,

SANKHAI

Deputy Secretary to the Govt. of Meghalaya,
Law Department